

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:3642  
ANSWERED ON:16.08.2000  
CONSTRUCTION LABOUR  
RAMDAS ATHAWALE

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Act No.27-28 enacted in 1996 for the welfare of construction labourers has not yet been implemented by several States;
- (b) if so, the details thereof and reasons therefor; and
- (c) the concrete steps taken/being taken by the Government to implement the said Act in all the States of the country?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) to (c) : In the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, there is concept of Appropriate Government. In the Central sphere, the Government has framed the Rules, notified authorities for the implementation of the Act and has also constituted the Central Advisory Committee under the Act. The State Governments are in the process of implementation of the Act(s) i.e. framing of state rules, notifying the authorities, constitution of Welfare Boards and State Advisory Committee etc. The matter is being regularly followed up with the State Governments.